

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-56-2020**

Bardez Bazzar & Ors. .... Petitioners

Versus

Jaiwant Nayak & Ors. .... Respondent.

Shri Parag Rao, Advocate for the petitioners.

None for the respondent no.1.

**Coram:- NUTAN D. SARDESSAI, J.**

**Date :- 23<sup>rd</sup> June,2020**

**P.C.:**

Heard Shri Parag Rao, learned Advocate for the petitioners.

2. Issue notice to the respondent no.2 alone since Shri Parag Rao, learned Advocate submits that the respondent nos.3 to 14 are proforma parties, returnable on 03/07/2020.

3. In the meantime, it was his contention that the election process has started on 19/06/2020 and despite the issuance of the notice on 29/05/2020 returnable on 16/06/2020, initially, an ad-interim relief was snatched by the respondent

no.1 on 12/06/2020 which was in operation till the disposal of the appeal and which appeal has been fixed on 20/08/2020. In the circumstances therefore and as none on behalf of the respondent no.1 ad-interim relief granted in terms of prayer clause 'b' till the returnable date, which reads thus:

“(b) This Hon'ble Court be pleased to grant stay of the impugned Order dated 02.06.2020 during the pendency and disposal of the petition”.

**NUTAN D. SARDESSAI,J.**

mv